

FORM '16'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2021-22/478 RTI
Dated 1./04/2022

To,

Ms. Jaysree Borgohain
Panoi Path, Mancotta Road
Near TV Centre, Dibrugarh-786003

1. Please refer to your RTI application, registered vide I.D. Number 203/2021-22 Dated 28/03/2022 to undersigned seeking information relating to System Officer in the Subordinate Court.
2. The information asked for is as follows.
Query No. 1- Number(s) of Systems Officer in the Subordinate Court as per Assam Gazette notification dated 16/09/2015 are 22(twenty two) and reservation policy of these posts are indicated in the Rule 16 and schedule I of the said Gazette notification.(Copy attached)
Query No. 2 & 3 – Only 1(one) number of post of Systems Officer is vacant at present, which is likely to be filled up by way of promotion.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Talwar
01.04.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'D'
Rejection Order
[Rule 4(iii)]

OK

No HC.XXXV- 01/2021-22/ 01 / RTI
Dated 02/04/2022

To,

✓
Mr. Md. Alias
New Market, Kalibari
P.O. & P.S.- Dibrugarh

1. Please refer to your application, registered as I.D. No 03/2022-23 Dated 01/04/2022 addressed to the undersigned regarding supply of information relating to Title Execution 49/82.
2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Hon'ble Chief Justice, the Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order if you are not satisfied with this reply.

Encl : as stated.

R. D. Tapadar
02.04.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/419/ RTI
Dated .../04/2022

To,

Mr. Kishan chand Jain
22-156, Motilal Nehru Road
Agra, U.P.-282004

1. Please refer to your RTI Application registered vide I.D. Number 202/2021-22 Dated 28/03/2022 forwarded to undersigned seeking information relating to strength and vacancy of Judges.
2. Number of Judicial Officers in the District Courts under the jurisdiction of the Gauhati High Court as on 28/02/2022.

Assam

Grade	Sanctioned strength	Working strength	Vacancy
I	127	112	15
II	140	126	14
III	201	192	09
Total	468	430	38

Nagaland

Grade	Sanctioned strength	Working strength	Vacancy
I	14	12	02
II	08	05	03
III	12	07	05
Total	34	24	10

Mizoram

Grade	Sanctioned strength	Working strength	Vacancy
I	15	12	03
II	16	13	03
III	34	16	18
Total	65	41	24

Arunachal Pradesh

Grade	Sanctioned strength	Working strength	Vacancy
I	10	10	-
II	17	09	08
III	14	13	01
Total	41	32	09

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Talwar
02.04.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'D'
Rejection Order
[Rule 4(iii)]

OK

No HC.XXXV- 01/2021-22/ 62 / RTI
Dated 5/04/2022

To,

Ms. Nayana Sarma
Santipur hillside, PNGB road
House no.33, Ghy-09

1. Please refer to your application, registered as I.D. No 04/2022-23 Dated 02/04/2022 addressed to the undersigned regarding supply of information relating to complaint against Mr. Indra Mohan Baruah.
2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Registrar (Vigilance), the Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order if you are not satisfied with this reply.

Endo : as stated.

R. A. Tapdel
05.04.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

is not bound

OK

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2021-22/03 / RTI
Dated 5/04/2022

To,

Mr. Chandan Seal
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 204/2022-23 Dated 30/03/2022 addressed to undersigned regarding supply of marks obtained by all the participants in written, viva-voce and computer test for promotion to the post of Judicial Assistant.
2. The copies of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Endo:- as stated.

R. A. Tupaidan
05.04.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Received
Chandan Seal.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/04/ RTI
Dated 6/04/2022

To,

Md. Mutiur Rahman
12-1-79/1/B.Safa Residency, NRI Colony
Nizamabad, Pin-503001

1. Please refer to your RTI Application registered vide I.D. Number 06/2022-23 Dated 02/04/2022 forwarded to undersigned seeking misc. information relating to rules and committees for the Gender Sensitization & Sexual harassment of Women.
2. The information asked for is as follows.
Query No. 1- The Gauhati High Court has framed and adopted the Gender Sensitization & Sexual harassment of Women at the Gauhati High Court and District Courts (Prevention, Prohibition and Redressal) Regulations,2014 .The Gauhati High Court has also constituted a Committee named as "The Gauhati High Court Gender Sensitization & Internal Compilation Committee" in accordance with the above regulations.
Query No. 2 - Abovementioned regulations are notified vide Government Gazette Notification and it is available in public domain.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

A. N. Talukder
06.04.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2021-22/01 / RTI
Dated 21/04/2022

To,

Mr. Shakti Sharma,
C.J.M, Hojai.

1. Please refer to your RTI application registered as I.D. Number 02/2022-23 Dated 01/04/2022 addressed to undersigned seeking below mentioned information.
2. The information asked for is as follows.
Query No. 1 – No individual note/proposal was put up before the Hon'ble Committee for Transfer and Posting Committee of Judicial Officers for your transfer.
Query No. 2 – The Hon'ble Committee for Transfer and Posting of Judicial Officers, after due discussion, had approved your transfer amongst others and the same was notified vide this Registry's Notification dtd: 25.03.2022 (uploaded in the High Court website). The guidelines enumerated in the transfer policy (copy attached) notified by the Gauhati High Court dtd 17.12.2021 prescribes that such guidelines shall in no way be construed as mandatory. Transfer from one place to another shall be as per discretion of Hon'ble the Chief Justice (point 22).
Query No. 3 – The relevant excerpt of the resolution dated 21/03/2022 of the Committee for Transfer and Posting Committee of Judicial Officers attached herewith.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapindan
21.04.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/ 08 / RTI
Dated 26/04/2022

To,

Mr. Mohit Agarwal
Katraj, Pune - 411046

1. Please refer to your RTI application registered vide I.D. Number 201/2022-23 Dated 28/03/2022 forwarded to undersigned seeking information relating to establishment of High Court, District Courts and Sessions Courts.

2. The information asked for is as follows.
Query No. 1 – The Gauhati High Court was established on 5th April, 1948.
Query No. 2 & 3 -
A separate sheet containing information available with this Registry in regard to establishment of various courts of the District Judiciary of Assam is attached herewith.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

Encl:- as stated.

R. A. Tupta
26.04.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 01/2021-22/ 11 / RTI
Dated 28/04/2022

To,

Mr. Umesh Das
C/o- Jyotima Das
House No. 49, Nizara Par, Chandmari.

04
29/4/22

1. Please refer to your RTI application Regd. Vide 07/2022-23 dtd 05/04/2022 addressed to undersigned seeking information regarding Revision petition filed against Title Suit. 181/1968 of Kamrup(M) district judiciary.
2. No information regarding the filing of any appeal / revision petition against Title Suit.181/1968 is available in the Case Information System of the Gauhati High Court.
3. As per Sec. 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order if you are not satisfied with this reply.

R. A. Timpudal
28.04.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2022-23/ 10 / RTI
Dated 28/04/2022

To,

Mr. Roop Kaushal
A-41, Phase-I, Sec-II
New Shimla- 171009

29/4/22

1. Please refer to your application, registered as I.D. No 10/2022-23 Dated 20/04/2022 addressed to the undersigned regarding supply of information relating to Court Manager.

2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "P.I.O. High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order if you are not satisfied with this reply.

Enclo : as stated.

N. J. Tapadar
28.04.22
Registrar (Judicial) & PIO
Gauhati High Court. Guwahati.

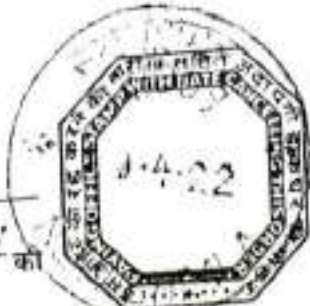
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अपक्राम्य
NOT NEGOTIABLE



डाक महानिदेशक DIRECTOR GENERAL OF POSTS.

PAY TO P.I.O. High Court
n. Assam of. Gauhati



प.३६३ गुवाहाटी ३६ टाका

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2022-23/ 16 /RTI

Dated Guwahati, 30/04/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang /
Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat /
Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi
Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon /
Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Himangshu Rajkhowa, Regd. Vide 01/2022-23
Dated 04/04/2022.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a RTI application dated 22/03/2022 of Mr. Himangshu Rajkhowa, for taking necessary action from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

R. A. Tapadar
30.04.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/ 17 / RTI, dated the 30/04/2022

Copy to:

Mr. Himangshu Rajkhowa, Asstn. General Secretary, All Assam Judicial Employee Association. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

R. A. Tapadar
30.04.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2022-23/13 /RTI

Dated Guwahati, 20/04/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The Chief Engineer,
PWD (Building), Assam
O/o the Chief Engineer, PWD (Building)
Assam, Chandmari, Guwahati-781003

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Srujan Shetty, Regd. Vide 08/2022-23
Dated 18/04/2022.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a RTI application dated 10/04/2022 of Mr. Srujan Shetty, received from the CPIO & Under Secretary(JR/NM), Ministry of Law & Justice for taking necessary action from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours faithfully,

R. A. Tapadar
20.04.22

Encl: As stated above.

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/ 13 / RTI, dated the 20/04/2022

Copy to:

Mr. Srujan Shetty, SG layout Kaikondrahalli, Sarjapur main road, Bengaluru-560035. He is requested to approach the abovementioned PIO for getting the information in respect of his query.

R. A. Tapadar
20.04.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati